

(L65)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.715 of 1993

DATE OF JUDGMENT: 5th July, 1993.

BETWEEN:

Mr. S.S.Bajee .. Applicant

AND

Union of India represented by

1. The Chief Postmaster General,
Andhra Pradesh Circle,
Hyderabad.
2. The Postmaster General,
Vijayawada.
3. The Superintendent of Post Offices,
Tadepalligudem Division,
Tadepalligudem. ..

Respondents

APPEARANCE:

COUNSEL FOR THE APPLICANT: Mr.KSR. Anjaneyulu, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, Sr. CGSC

CORAM:

Hon'ble Shri A.B.Gorthi, Member (Admn.)

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE

The grievance of the applicant is that he was not promoted to the next higher grade of HSG-II under the BCR scheme with effect from 1.10.1991 although several of his juniors have thus been promoted. It is seen that

SABG
contd....

To

1. The Chief Postmaster General, Union of India, Andhra Pradesh Circle, Hyderabad.
2. The Postmaster General, Vijayawada.
3. The Superintendent of Post Offices, Tadepalligudem Division, Tadepalligudem.
4. One copy to Mr. K. S. R. Anjaneyulu, Advocate, CAT. Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

pvm.

32271
PACO
9.8
773

AB

.. 2 ..

the representations made by the applicant on 1.12.1992 and 26.3.1993 addressed to the Postmaster General, Andhra Pradesh Circle, Vijayawada have remained unanswered.

2. The learned counsel for the respondents Mr. N.R. Devaraj states that the applicant was denied promoted on account of the fact that he was not found suitable for promotion by the Departmental Promotion Committee. Mr. KSR Anjaneyulu, learned counsel for the applicant states that the applicant is aggrieved not only by his initial denial of promotion but also by the subsequent denial of promotion to him for which the respondents have not given any suitable clarification.

3. In view of the above, we deem it fit and proper to dispose of this application at the stage of admission itself with a direction to the respondents 1 and 2 to examine the aforesaid representations of the applicant and dispose them of by means of a reasoned order. If the applicant feels aggrieved by the said order, he is at liberty to approach the Tribunal by means of a fresh OA.

4. The OA is accordingly disposed of with no order as to costs.

(Dictated in the open Court).

T. Chandrasekhara Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl.)

A. B. Gorthi
(A. B. GORTHI)
Member (Admn.)

Dated: 5th July, 1993.

89783
Deputy Registrar

vsn

TYPED BY

3

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN
AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)

AND
THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND
THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 5 - 7 - 1993

ORDER/JUDGMENT:

M.A. / R.A. / C.A. No.

in
O.A. No. 715 | 93

T.A. No. (w.p.)

Admitted and Interim directions
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs.

pvm

